

**GOVERNMENT OF INDIA
YOUTH AFFAIRS AND SPORTS
LOK SABHA**

UNSTARRED QUESTION NO:629

ANSWERED ON:09.12.2013

IOA TO COMPLY WITH IOC DIRECTIVES

Pradhan Shri Amarnath;Ray Shri Rudramadhab ;Venugopal Shri P.

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Government has asked the Indian Olympic Association (IOA) to comply with the directions of the International Olympic Committee (IOC) including barring charge sheeted persons from contesting elections;
- (b) if so, the details thereof;
- (c) whether IOA and other sports bodies have refused to implement new sports Code and guidelines issued by IOC;
- (d) if so, the details thereof;
- (e) whether the Government plans to ban participation of any individual in any capacity in Delhi and District Cricket Association, Board of Cricket Control of India or any other sports body to remove discrepancies and to make sports bodies free hands of individuals; and
- (f) the other remedial steps taken by the Government in this regard?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS (SHRI JITENDRA SINGH)

(a) & (b): The Ministry of Youth Affairs & Sports, in its meeting and communications with IOC, has conveyed that persons facing criminal and corruption charges should not be allowed to contest IOA elections. This was also conveyed to various individual members of the IOA during consultations with Ministry Officials from time to time. The issue was also discussed during the visit of a delegation led by Shri Jitendra Singh, Minister of State (Independent Charge), Ministry of Youth Affairs & Sports, Govt. of India to Lausanne on 14-15th May, 2013 wherein IOA representative were also present.

(c) & (d):As per letter dated 15.11.2013, IOC has conveyed to suspended IOA that the specific amendment to the IOA constitution, adopted in the Extraordinary General meeting of suspended IOA held on 27.10.2013 concerning any IOA member charge-framed by any court in India with respect to an offence which is of serious nature under the Indian Penal Code/Prevention of Corruption Act, is not satisfactory and does not meet the IOC's requirements. Accordingly, IOC has conveyed to IOA that, in these circumstances, the IOC is not in a position to approve the new IOA constitution until the articles are amended according to IOC's requirements. IOC has asked IOA to meet again in a General Assembly before 10th December, 2013 and adopt these amendments as per IOC's requirements. Pursuant to IOC's communication dated 15.11.2013, IOA decided to convene its General Assembly meeting on 8th December, 2013.

(e):No Madam.

(f):Government has put in force the National Sports Development Code, 2011, inter-alia, for ensuring good governance within National Sports Federations.